

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1989

ANSWERED ON:19.08.2013

CASUAL WORKERS

Acharia Shri Basudeb;Dome Dr. Ram Chandra;Karunakaran Shri P.;Roy Shri Mahendra Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the total number of casual workers in the country including workers in Central Government, Public Sector Undertakings, State-wise including Delhi along with the details of minimum wages paid to them, sector-wise;
- (b) whether the number of casual workers has increased over the years;
- (c) if so, the details thereof during the last three years and the current year;
- (d) whether the Government has initiated any measures to address the problems concerning casual workers; and
- (e) if so, the details thereof along with the various schemes specially implemented for casual workers in the country and the amount of funds allocated for the purpose during the last three years and the current year?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) to (c): The casual workers are engaged by various Ministries/Departments and their attached and subordinate offices for work of causal or seasonal or intermittent nature. No centralized data relating to causal workers is maintained.
- (d) to (e): There is no legislation exclusively for regulating engagement of causal workers. The Government had launched a scheme viz. Causal Workers (Grant of Temporary Status and Regularization) Scheme 1993. As per the scheme, temporary status would be conferred on all causal labourers who were in employment and who have rendered a continuous service of at least one year. Temporary status entitles the casual labourers to certain benefits.